

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) No. 111/NCLT/AHM/2017
c.w. CA(CAA) No. 78/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Shree Janki Fashions Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DHIREN R. DAVE	PCS	Petitioner	10
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2.

ORDER

Learned PCS Mr. Dhiren Dave present for Petitioner. None present for ROC.

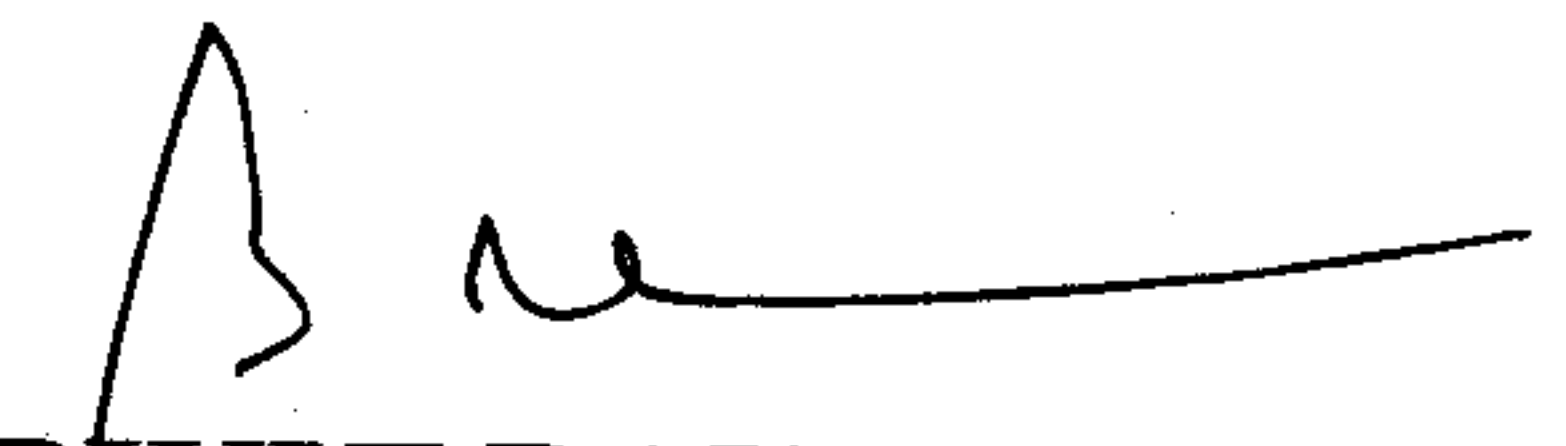
Common proof of dispatch of notice on statutory authorities filed.

Common proof of publication filed.

Report of Regional Director filed.

Issue notice of date of hearing to Regional director, OL and Income Tax and file proof of service.

List the matter on 12.12.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.